

Lady Hardinge Hospital, New Delhi

- } Shri Jedhe:
 } Shri Shree Narayan Das:
 *522. } Shri Hari Vishnu Kamath:
 } Shri Amarnath Vidyalkankar:
 } Shri Hem Barua:
 } Shri Nath Pai:

- } Shri Warrior:
 } Shri Vasudevan Nair:
 } Shri Dinen Bhattacharya:
 } Shri Buta Singh:
 } Shri Narasimha Reddy:

Will the Minister of Health be pleased to state:

(a) whether it is a fact that a baby delivered at Lady Hardinge Hospital, New Delhi on the 23rd August, 1963, survived for seven hours after it had been declared still born and handled as a dead body by the hospital authorities;

(b) if so, the particulars of the incident; and

(c) the action Government propose to take against the staff concerned for their negligence?

The Minister of Health (Dr. Sushila Nayar): (a) to (c). A premature baby weighing 2 lbs. 4 ozs. was delivered after seven months pregnancy, on Tuesday the 20th August, 1963, at 10.15 A.M. in the Lady Hardinge Hospital. The baby was deeply cyonosed. Every possible effort was made to resuscitate it, but baby did not start breathing. Attempts at resuscitation were then given up. After some interval, when the baby was lifted, it gasped. Resuscitation measures were renewed but without result and the baby was kept in the Nursery. Ultimately the baby expired at about 5.15 P.M.

The baby was premature and too weak to survive. There was no negligence on the part of the staff concerned with the case, and all possible efforts were made to revive the baby. The question of taking disciplinary action does not arise.

Houses for Central Government Employees

- *523. { Shri P. C. Borooah:
 } Shri P. R. Chakraverti:
 } Shri A. V. Raghavan:

Will the Minister of Works, Housing and Rehabilitation be pleased to state:

(a) whether Government have a seven year scheme for construction of over 74,000 housing units for Central Government employees; and

(b) if so, the broad outlines of the scheme?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) and (b). A proposal to have an accelerated programme of construction of residential accommodation for Central Government employees in the general pool during the remainder of the current Plan Period and the fourth Plan Period is under consideration.

Forward Trading in Shares

- *524. { Dr. L. M. Singhvi:
 } Shri P. C. Borooah:
 } Shri Sham Lal Saraf:
 } Shri Siddananjappa:
 } Shri Tridib Kumar Chaud
 } Shri Indrajit Gupta:

Will the Minister of Finance be pleased to state:

(a) whether in June 1963 Government permitted forward trading in shares by some stock exchanges;

(b) if so, the names of stock exchanges permitted and the circumstances under which the ban had been lifted; and

(c) its reaction on the trends in the share-market?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat):

(a) Yes, Sir;

(b) As the market sentiment improved, the stock exchanges at Bom-